

for which he was proceeded against by the Superior administration of the Society and removed from the Society. The Enforcement Directorate searched the residential premises of Fr. Soares at Mysore and of his three brothers in Goa on 6-2-1975 and recovered some documents. After making investigations, adjudication proceedings were held, as a result of which the adjudicating officer found Fr. Soares guilty of contravening various provisions of the Foreign Exchange Regulation Act, 1947 as extended to Goa with effect from 11-3-1963, and imposed on him penalties totalling Rs. 60,000 under his order dated 31-7-79. Against this order, an appeal has been filed before the Foreign Exchange Regulation Appellate Board, which is pending decision.

(c) and (d) No information is presently available with the Government to indicate that Fr. Soares is indulging in anti-national activities or that the money collected by Fr. Soares has been used for such activities in North Eastern region.

सीतापुर, उत्तर प्रदेश में जूट मिल स्थापित किया जाना

5575. डा० राजेन्द्र कुमारी वाजपेयी : क्या वाणिज्य मंत्री यह बातने की कृपा करेंगे कि :

(क) क्या उत्तर प्रदेश में जिला सीतापुर बहुत पिछड़ा हुआ है क्योंकि वहां जूट मिल चलाने के लिये कच्चा माल और कम मजूरी पर मजदूरों की उपस्थिति के बावजूद भी कोई उद्योग नहीं है;

(ख) क्या सीतापुर के पिछड़ेपन और वहां की बेरोज़गारी को समाप्त करने के लिये सरकार का विचार वहां जूट मिल खोलने का है; और

(ग) यदि हां, तो कब तक और यदि नहीं, तो उसके क्या कारण हैं?

वाणिज्य तथा इस्पात व खान मंत्री (श्री प्रणव मुखर्जी) : (क) से (ग) सीतापुर, उत्तर प्रदेश के अधिसूचित औद्योगिक रूप से पिछड़े जिलों में से एक है। राज्य सरकार से प्राप्त जानकारी के अनुसार, जिले में सात बड़े और मध्यम एकक हैं। सीतापुर जिले में पटसन मिलें खोलने के लिये राज्य सरकार अथवा केन्द्र सरकार के समक्ष कोई प्रस्ताव नहीं है।

Violation by Flying Clubs

5576. SHRIMATI PRAMILA DAN-DAVATE: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that some Flying Clubs in the country are mis-using the facilities provided under the Act;

(b) if so, what are the nature of the violations of the Act;

(c) whether the Delhi Flying Club, has been working according to the law; and

(d) if not, whether any action has been taken against them?

THE MINISTER OF SHIPPING AND TRANSPORT AND TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) No, Sir.

(b) Does not arise.

(c) Yes, Sir.

(d) Does not arise.

Credit plan for rural areas of Delhi

5577. SHRI ARVIND NETAM: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the State Bank of India launched a new